

Order dated: 26.10.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. S. Patra, Ld. Counsel for the applicant and Mr. S.Mishra, Ld. Additional Standing Counsel appearing on notice for the Respondents.

2. The applicant has approached this Tribunal against the stoppage of House Rent Allowance by the Respondents since August,2006. He alleges that this has been stopped without any notice to the applicant and he was advised to approach the Staff Adalat for redressal of his grievance. Since the meeting of the Staff Adalat has been postponed indefinitely vide Annexure-A/7 and the representations submitted by him from time to time having not been answered, he has knocked the door of the Tribunal for the following reliefs:

“8.(i) The Original Application be allowed with cost.  
(ii) Respondent be directed to pay House Rent Allowance since August 2006 and the Electricity charges and water charges which was deducted from the applicant.

(iii) Respondents be directed to pay the two T.A. bills in connection with transfer of the applicant."

3. It is seen that from 12.09.2006 (Annexure-A/1) till 3.9.2008 (Annexure-A/8) the applicant has been making representations but to no effect. Applicant alleges that not only HRA has not been paid since August, 2006 but he has been made to pay for electricity and water charges even though the quarters is not occupied by him at new station of posting, i.e. Pattamundai. The Ld. Counsel for the applicant submits that he has given the details of his grievance in Annexure-A/5 and A/6.

4. As agreed to by the Ld. Additional Standing Counsel and the Counsel for the applicant, without going into the merit of the case, it would be proper at this stage if a direction is given to Respondent No.3 to consider the representations at Annexure-A/5 and A/6 and pass a reasoned order on the grievance of the applicant and, while doing so, the various grounds urged in the present O.A. shall also be taken into consideration. Ordered accordingly.

5.

The reasoned order by Respondent No.3 shall be passed within a period of 60 days from the date of receipt of a copy of this order.

6.

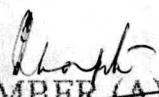
With the above direction, the O.A. is accordingly disposed of at the stage of admission itself. No costs.

7.

Ld. Counsel for the applicant does not press for any relief as far as his grievance relating to grant of T.A. is concerned.

8.

Send copy of this order, along with copy of the O.A., to Respondent No.3 for compliance.

  
Chank  
MEMBER (A)

RK.